

of one of such units Kohinur Mills, Bombay which was taken over by NTC (South Maharashtra) through their recognised union-Rashtriya Mill Majdoor Sangh, Bombay filed case for reinstatement of 1654 workers which were not taken back on job. The decision of labour court, Industrial Court and Bombay High court were in favour of workers they should be reinstated with back wages, But NTC has preferred an appeal to Supreme Court. The Case is pending for three years. This matter should be reconsidered by the Government and the workers should be reinstated. Even the agreement on this point at local level of NTC and the RMMS is not approved by the Government yet. I urge upon the Textile Ministry to look into this matter urgently.

(viii) Need to Inter-link various rivers for checking the menace of flood in the country

[Translation]

SHRI RAMESHWAR PATIDAR (Khargone): Mr. Deputy Speaker Sir, under rule 377 I want to draw the attention of the House towards this important issue.

Some big projects have been formulated after independence but nothing special has been done to control the floods even in the age of science and technology property worth billions of rupees is destroyed due to the floods. Thousands of people and animals die of drowning. Indiscriminate deforestation and tempering with the nature have resulted in the fertile soil erosion and the rivers have become shallow. Soil erosion is also increasing and day by day this problem will be more severe. If timely action is not taken the country will have to repent. The loss of life and wealth will be beyond control. The evil effects of floods in Assam, Uttar Pradesh and Bihar are before us. According to the plan of the former Irrigation Minister, Dr. K.L. Ray, along with a chain of dams on the Brahmaputra all the rivers should be connected with canals and the national chain should be

formulated so that the flood water of one river can be diverted to other rivers so that all the States get equal irrigation facilities. The prosperity, culture and development of our country has flourished on the river banks. It will not only give added strength to the unity and integrity of our country but it will lead the country to wards development and it will also save the country from destruction.

(ix) Need for non insistence on the State Government of Maharashtra share in the recurring expenditure of the Central Food Technological Research Institute at Nagpur, Maharashtra

SHRI ANNA JOSHI (Pune): It has been proposed to shift/close the Central Food Technological Research Institute at Nagpur, which comes under the control of Science and Technology Ministry of Government of India. For the continuation of this Institute in Maharashtra the State Government has offered two acres of land under the Punjabrao Krishi-Vidyapeeth to the Institute as per its request. However, the Institute has demanded 50 per cent share in the recurring expenditure of the Institute. The State Government is pursuing the matter with the Government of India since 1989, requesting not to insist on the above demand because the research work of this Institute will benefit by all the concerned in the country.

I therefore, request the Central Government to accede to the request of State Government of Maharashtra and not to insist on 50 per cent share in the recurring expenditure of the Institute.

MR. DEPUTY-SPEAKER: The House stands adjourned for Lunch to re-assemble at 2.25 p.m.

13. 26 hrs.

The Lok Sabha then adjourned for Lunch till twenty five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at twenty five minutes past Fourteen of Clock